

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

MA 971/2018

in

C.P. No.197/I&BP/NCLT/MAH/2018

Under Section 12 (2) and Section 7 of  
IBC, 2016

In the matter of

ICICI Bank Ltd.

... Petitioner

vs.

Unimark Remedies Ltd.

... Respondent

M.A. No. 971/2018

Mr. Amit Gupta,

Resolution Professional of Unimark  
Remedies Ltd.

... Applicant

Order delivered on 10.09.2018

Coram: Hon'ble Bhaskara Pantula Mohan, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. Prakash Shinde, Mr. A. K. Mishra, Mr. Darshit Dave,  
i/b MDP & Partners, Counsels for the Interim Resolution  
Professional / Applicant

*Per V. Nallasenapathy, Member (Technical)*

**ORDER**

On the application filed by Resolution Professional for extension of Corporate Insolvency Resolution Process (CIRP) by 90 days with effect from 01.10.2018, based on the resolution dated 13.08.2018 passed by the Committee of Creditors with 96.52% approval, this Bench hereby extends the Insolvency Resolution by 90 days from 1st October, 2018 until 29<sup>th</sup> December, 2018.

Accordingly, this application is hereby allowed.

SD/-

**V. NALLASENAPATHY**  
Member (Technical)

SD/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)